

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.256/2017

IN THE MATTER OF:

Pr. Commissioner of Income Tax, Delhi-6

.. PETITIONER

Vs.

ROC in the matter of M/s. Nexus

.. RESPONDENT

SECTION :

Under Section 251 (1) & 252 (3)

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: -

For the Respondents

: Mr. Naresh Kumar, R-2

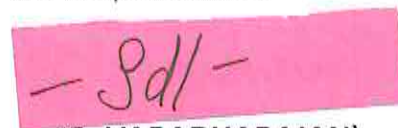
For the Intervener

: Mr. Zoheb Hussain, Sr. Standing Counsel,
For Revenue.
Mr. Piyush Goyal, Advocate

ORDER

Learned Counsel for the Income tax Department is present. None appears for the ROC. Upon service of notice to Respondent-2, he is represented by Mr. Naresh Kumar, Advocate on behalf of R-2 that the Income tax demand, if any, will be duly settled. However, none appears for the Respondent-3.

Heard. Orders reserved.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.1.2018